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O.A. No. 1531 of 1988

2.9.88 Y.S. Sharma Vs. Union of India and others.

Present:- Mr. V.P. Sharma, Advocate for the applicant.

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Order:-

The grievance of the applicant in this case is that he worked as a Khalasi/Train Lighting Khalasi in Northern Railway at Rewari from 25.8.61 to 1.1.65. Thereafter he was transferred to Hanumangarh and stayed there for a period of 8 to 10 months, working against the post of a Pump/Power Section. However, he was transferred from Hanumangarh to Sadalpur in October, 1965. He was then suffering from Tuberculous and he was called for Medical Examination. Eventually, he was not allowed to join duty on the basis of the medical report. The applicant represented time and again but to no avail. He lastly represented vide letter dated 10.8.87 after a gap of near 20 years. In our view this application is hopelessly barred by time and ^{The} mere fact that the applicant had made several representations will not furnish him fresh cause of action for making an application U/S 19 of the Tribunals Act, 1985. It is accordingly rejected in limine.



(Kaushal Kumar)
Member (A)



(J.D. Jain)
VC